

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**

*(Through web-based video conferencing platform)*

**ITEM No.29  
I.A.Nos.7/2023 & 218/2024 in  
C.P. (IB)No.06/BB/2021**

**IN THE MATTER OF:**

State Bank of India	...	Petitioner
Vs.		
Mrs. Nuzhat Aisha Naser	...	Respondent

**Order under Section 95 (1) of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 22.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	:	Shri Ullasa B.C, PCS
For the Respondent	:	Shri Akshay J. Simha

**ORDER**

**I.A.No.218/2024:**

1. Heard the Ld. Counsels appearing for the parties.
2. In compliance to Order dated 01.05.2024, Ld. Counsel for the Respondent has filed reply vide Diary No.2906 dated 24.05.2024, and the Ld. Counsel for the Applicant has filed rejoinder vide Diary No.3756 dated 28.06.2024. The same are taken on record.
3. List the case on **12.08.2024**.

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
T.KRISHNAVALLI  
MEMBER (JUDICIAL)**